

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 609  
IB-301/ND/2022**

**IN THE MATTER OF:  
Bank of Maharashtra**

**...PETITIONER**

**Vs.**

**Ms. Sunita Bansal**

**...RESPONDENT**

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:**

**For the Respondent/Personal Guarantor**

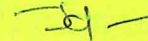
**:Mr. Sanyat Lodha, Advocate with  
Ms. Surbhi Arora, Advocate.**

**ORDER**

The report of RP is still awaited in this matter. Therefore, post this matter after two week. List this matter on **09.01.2023**.



**(Rahul Bhatnagar)  
Member (T)**



**(Bachu Venkat Balram Das)  
Member (J)**